

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1685/2021

This the 23rd day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Ashok C. Parkash (Retired – Formerly Addl. Legal Adviser),
B-2/108, Milan Vihar Appmts.
Patparganj I.P. Extn. Delhi – 110092

... Applicant

(Applicant in person)

Versus

Union of India :
Through –
Law Secretary, Department of Legal Affairs,
Ministry of Law and Justice,
Shastri Bhavan, New Delhi.

... Respondent

(By Advocate: Mr. A. K. Singh for Mr. Gyanendra Singh)





ORDER (Oral)

Learned counsel for the applicant is not present. Mr. Ashok C. Prakash, applicant appearing in person submits that the counsel engaged by him is not representing the present case anymore. Accordingly, he submits that he would be arguing his case in person.

2. The applicant joined with respondents as Asst. Legal Adviser and retired on 31.01.2013 on attaining the age of superannuation. His grievance is that the respondent is not paying him the interest on delayed payment of gratuity. Applicant appearing in person submits that in this behalf, he has made representations to the respondent. However, the same have not yet been decided.

3. Today, I heard the applicant, who argued his case in person and Mr. A. K. Singh for Mr. Gyanendra Singh, learned counsel for the respondent, at the stage of admission, through video conferencing.

4. At the outset, the applicant submits that he would be satisfied, if he is permitted to make a fresh representation to the respondent ventilating his grievances and if such a representation is decided by the respondent in a time bound manner. To such request of the applicant, there is no objection from the learned counsel for the respondent.



5. Accordingly, without going into the merits of the case, the present OA is disposed of, at the admission stage itself, granting permission to the applicant to make a fresh representation to the respondent within two weeks from today. If such a representation is made by the applicant, the respondent shall consider and decide the same by passing a reasoned and speaking order, as early as possible, and in any case not later than two months positively from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/akshaya/